

12.12 hrs.

PAPERS LAID ON THE TABLE

*[English]***Statement regarding revision of Pay Scales for School Teachers in the employment of Government of India in Union Territories and under autonomous bodies**

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): Sir, on behalf of Shri P.V. Narasimha Rao, I beg to lay on the Table a statement (Hindi and English versions) regarding revision of pay scales for school teachers in the employment of Government of India in the Union Territories and under autonomous bodies sponsored by the Government of India together with Government's order dated the 12th August, 1987 on the subject [Placed in Library- See No. LT-4591/87]

Notifications under Sick Industrial Companies (Special Provision) Act, 1985 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 36 of the Sick Industrial Companies (Special Provisions) Act, 1985—
 - (i) The Appellate Authority for Industrial and Financial Reconstruction (Salaries and Allowances and Conditions of Service of Chairman and other Members) Rules, 1987 (Hindi and English versions) published in Notification No G S R 381(E) in Gazette of India dated the 10th April, 1987
 - (ii) The Board for Industrial and Financial Reconstruction (Secretary's Powers and Duties) Rules, 1987 published in Notification No. G.S.R. 506(E) in Gazette of India dated the 15th May, 1987 [Placed in Library See No. LT-4592/87]
- (2) A copy of Notification No G.S.R. 382(E) (Hindi and English versions) published in Gazette of India dated the 10th April, 1987 constituting the Appellate Authority for Industrial and Financial Reconstruction with effect from 15th April, 1987 issued under section 5 read with section 6 of the Sick Industrial Companies (Special Provisions) Act, 1985 [Placed in Library. See No. LT-4593/87]
- (3) A copy of Notification No G S R 625(E) (Hindi and English versions) published in Gazette of India dated the 1st July, 1987 regarding appointment of Shri B D Gupta, Chairman, Foreign Exchange Regulation Appellate Board, Department of Legal Affairs as Member of the Board for Industrial and Financial Reconstruction issued under sub-section (2) of section 4 read with section 6 of the Sick Industrial Companies (Special Provisions) Act, 1985 [Placed in Library. See No. LT-4594/87]
- (4) A copy of Notification No. S.O. 444(E) (Hindi and English versions) published in Gazette of India dated the 28th April, 1987 appointing the 15th May, 1987 as the date on which the provisions of sections 15 to 34 of the Sick Industrial Companies (Special

provisions) Act, 1985 shall come into force issued under sub-section (3) of section 1 of the said act. [Placed in Library. See No. LT-4595/87]

- (5) A copy of Notification No. G.S.R. 575(E) (Hindi and English versions) published in Gazette of India dated the 15th June, 1987 specifying the State Bank of India constituted under section 3 of the State Bank of India Act, 1955, the Subsidiary Banks constituted under section 3 of the State Bank of India (Subsidiary Banks) Act, 1959 and the corresponding new banks constituted under section 3 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980 as public financial institutions for the purposes of the Sick Industrial Companies (Special provisions) Act, 1985 issued under sub-section (1) of section 3 of the said Act. [Placed in Library See No. LT-4595/87]
- (6) A copy of the Report of the High Level Group on the proposal to set up a National Housing Bank and other allied issues (Hindi and English versions) [Placed in Library. See No. LT-4596/87]

Annual Reports and Review on the working of Centre for Development of Telematics, New Delhi for 1984-85 and 1985-86 and statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): I beg to lay on the Table—

- (1) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1984-85 along with

Audited Accounts [Placed in Library. See No. LT-4597/87]

(ii) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1985-86 along with Audited Accounts [Placed in Library. See No. LT-4598/87]

(b) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Development of Telematics, New Delhi for the year 1984-85 and 1985-86.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4598/87]

Central Administration Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice Chairman and Members) Amendment Rules 1987

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): I beg to lay on the Table a copy of the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 583 (E) in Gazette of India dated the 18th June, 1987 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985 [Placed in Library. See No. LT-4599/87]